

(2021) 07 KL CK 0344
In the High Court Of Kerala
Case No : Writ Petition (C) No. 9103 Of 2021

Joseph Thomas

APPELLANT

Vs

Secretary, Cherupuzha Grama Panchayat Kannur District 670
511

RESPONDENT

Date of Decision : 28-07-2021

Acts Referred:

Citation : (2021) 07 KL CK 0344

Hon'ble Judges : Sathish Ninan, J

Bench : Single Bench

Advocate : Titus Mani, P.A. Jacob, Binny Thomas, Paul Abraham Vakkanal

Final Decision : Disposed Of

Judgement

Sathish Ninan, J

1. The 6th respondent is conducting a pig farm without any license from the 1st respondent Panchayath and consent from the 2nd respondent Pollution

Control Board. Though Ext P6 notice was issued by the Panchayath requiring to stop the farm till the license is obtained, it is not obeyed or

implemented, grieves the petitioner. He refers to Ext P7 complaint filed by the local residents before the 5th respondent regarding the functioning of

the illegal farm.

2. The learned counsel appearing for the 6th respondent submits that, an application has been submitted by his mother, who is the owner of the

property in question, before the 1st respondent for issuance of license for conduct of the farm and that an application has been submitted before the

2nd respondent Pollution Control Board for consent. The learned standing counsel for the Pollution Control Board affirms receipt of the application

and submits that the same is under consideration.

3. It would be sufficient if respondents 1 and 2 considers the applications submitted by the 6th respondent for license and consent respectively, without any delay, after hearing the petitioner and the 6th respondent.

Accordingly, the writ petition is disposed of directing the 1st and 2nd respondents to consider the petitioner's applications for license and for consent,

and pass orders thereon after hearing the petitioner and 6th respondent or his mother. Let the proceedings be completed within a period of two weeks

from the date of receipt of a copy of this judgment.